CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 29.01.2019

C.P./260/19/2016 S K MALLICK O.A./260/558/2011 -V/S-M.A./260/249/2017 D K SINGH

M.A./260/584/2017 FOR HEARING

ITEM NO:29

FOR APPLICANTS(S) Adv. : None appears for the applicant

FOR RESPONDENTS(S) Adv.: Mr. M. B. K. Rao

Notes of The Registry	Order of The Tribunal
	None appears for the Applicant. Heard Ld. Counsel for the respondents.
	Ld. Counsel for the respondents submits that he has filed a memorandum wherein it shows that the order dated 21.12.2015 of this Tribunal passed in O.A. No. 558/2011 has been complied by the Respondents in this case. Thereafter, the denovo inquiry was conducted and the punishment order was passed against the applicant by the Disciplinary authority and the applicant has been removed from service. The applicant has filed an O.A No. 304/2018 which is pending for adjudication before this Tribunal.
	In view of above submissions, we are of the view that the order dated 21.12.2015 by this Tribunal has been substaintially complied and there is no reason on record to continue the C.P.
	Accordingly, the C.P. is dropped and notices issues are discharged
	(SWARUP KUMAR MISHRA) (GOKUL CHANDRA PATI) MEMBER (J) MEMBER (A)
	pms